

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Excise Appeal No. 2714 of 2010

(Arising out of Order-in-Appeal No. 210/2010 dt. 24.09.2010
passed by Commissioner Of Central Excise(Appeals),
Mangalore)

Ms. Latha Harsha,

Proprietrix- V.C. Auto Cables
No.276/E, KIADB Hebbal Industrial
Area,
Mysore – 570 018.

Appellant(s)

VERSUS

**Commissioner of Central
Excise,**

Mysore Commissionerate,
S1&S2, Vinaya Marga,
Siddarthanagar,
Mysore – 570 011.

Respondent(s)

APPEARANCE:

None for the appellant.

Mr. Rajesh Shastry, Superintendent(AR) for the respondent.

CORAM:

HON'BLE Dr. D.M. MISRA, MEMBER (JUDICIAL)

**HON'BLE Mr. PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

Final Order No. 20685 / 2023

Date of Hearing: 07/07/2023

Date of Decision: 07/07/2023

Per : DR. D.M.MISRA

None present for the appellant on the last occasion. After adjourning the matter on 14.06.2023, the notices sent to the assessee as well as the consultant were returned undelivered. Today also, none appeared nor any

steps taken to pursue the appeal before this forum. It seems that the appellant is not serious in pursuing the appeal before this forum. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in open court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Raja...